

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 38**

**C.P. (IB)/618(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 20.03.2024**

**NAME OF THE PARTIES:      BANK OF MAHARASHTRA V/S MANOJ**  
**MURARILAL PATHAK**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Adv. Manoj Mishra for Financial Creditor.
2. Adv. Shreyash V Chaturvedi i/b Adv Shruti V Chaturvedi appeared for the Personal Guarantor.
3. Adv. Vidya Kata, Advocate for RP.
4. Learned Counsel for the Personal Guarantor submits that report has not been served. He is directed to provide e-mail ID to the Counsel for the RP. Upon receipt of the report Personal Guarantor is directed to file reply within 2 weeks by serving advance copy to the Petitioner at least two days before the next date of hearing.
5. It is further submitted that RP report is not yet numbered.
6. List this matter on **17.04.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**